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# Kerala Agricultural Univiersity (Amendment) Act, 1972 10 of 1972

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## Kerala Agricultural Univiersity (Amendment) Act, 1972

#### 10 of 1972

An Act to amend the Kerala Agricultural University Act, 1971 WHEREAS it is expedient to amend the KeralaAgricultural University Act, 1971, for the purposes hereinafter appearing; BE it enacted in the Twenty-third Year of the Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Kerala Agricultural University (Amendment) Act, 1972.

#### 2. Amendment Of Section 58 :-

In section 58 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the proviso to sub-section (4) the following provisos shall be substituted, namely:-

"Provided that the Government may, within a period of six months from the date specified in the notification under sub-section (1) or in the order under sub-section (3), with the concurrence of the University-

(a) direct that any person who has so become an employee of the University shall cease to be an employee of the University and shall become an employee of the Government, if in the opinion of the Government the continuance of such person as an employee of the University has the effect of depriving any other person, who has superior claim and who is willing to be appointed under the

University, of employment under the University; or

(b) transfer to the University any employee of the Government who on the date specified in the notification under sub-section (1) or in the order under sub-section (3), as the case may be, was eligible to become an employee of the University, and who has superior claim than any person who has become an employee of the University on that date:

Provided further that if, in the opinion of the University, any person employed in any of the institutions referred to in sub-section (3) immediately before the date specified in the order under that subsection in relation to that institution or any person transferred to the University under the preceding proviso, is not suitable, the University may move the Government within a period of two years from the date specified in the said order or the date of transfer of the person to the University, as the case may be, to take back such person to the service of the Government, and thereupon the Government shall take back such person to the service of the Government."

#### 3. Amendment Of Section 60 :-

In section 60 of the principal Act-

(1) to sub-section (1), the following proviso shall be added, namely:-

"Provided that the examinations for the students of the Agricultural College and Research Institute, Vellayani and the students of the Kerala Veterinary College and Research Institute, Mannuthy, to be conducted during the year 1972 shall be conducted, and the degrees, diplomas and certificates to be granted on the successful completion of such examinations shall be granted by the Kerala University or the Calicut University, as the case may be, if a request in that behalf is made to that University by the University established under this Act as if the College had been affiliated to the Kerala University or the Calicut University, as the case may be.";

- (2) for sub-section (2), the following sub-section shall be substituted, namely:-
- "(2) Notwithstanding anything contained in this Act or the Statutes, Ordinances or Regulations made thereunder, any student of any college specified in sub-section (1) of section 58 who is studying for any examination of the Kerala University or the Calicut University shall be permitted to complete his course and preparation therefor,

and the University established under this Act shall make arrangements for holding for such students, examinations in accordance with the curricula of studies of the Kerala University or the Calicut University, as the case may be, until he completes the said course of studies."

### 4. Repeal And Saving :-

- (1) The Kerala Agricultural University (Amendment) Ordinance, 1972 (1 of 1972), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 29th day of January, 1972.